

ITEM NO.41

COURT NO.13

SECTION XII-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 5489/2021

(Arising out of impugned final judgment and order dated 08-01-2021 in CRP No. 4866/2018 passed by the High Court For The State of Telangana at Hyderabad)

THE KOUSHIK MUTUALLY AIDED COOPERATIVE  
HOUSING SOCIETY

Petitioner(s)

VERSUS

AMEENA BEGUM & ANOTHER

Respondent(s)

(IA No. 47793/2022 - APPLICATION FOR PERMISSION  
IA No. 85975/2021 - APPLICATION FOR PERMISSION  
IA No. 97757/2023 - APPROPRIATE ORDERS/DIRECTIONS  
IA No. 82234/2023 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES  
IA No. 85967/2021 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES  
IA No. 97758/2023 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

Date : 01-12-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA  
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. C. S. Vaidyanathan, Sr. Adv.  
Mr. Gopal Sankaranarayanan, Sr. Adv.  
Mr. Vinay P. Tripathi, Adv.  
Ms. Monalisa Kosaria, Adv.  
Mr. B. Shravanth Shanker, AOR  
Mr. B. Yeshwanth Raj, Adv.  
Mr. Vinayak Goel, Adv.  
Mr. Nitish Raj, Adv.  
Ms. Shivani Vij, Adv.  
Ms. Jhanvi Dubey, Adv.

For Respondent(s) Mr. Sajan Poovayya, Sr. Adv.  
Mrs. Sanjanthi Sajan Poovayya, Adv.  
Mr. Yelamanchili Shiva Santosh Kumar, Adv.  
Mr. Rudrajit Ghosh, Adv.  
Mr. Tarun Gupta, AOR

contd..

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

The Appeal is allowed and disposed of in terms of the  
signed reportable order.

Pending application (s) shall stand disposed of.

(NEETU SACHDEVA)  
ASTT. REGISTRAR-cum-PS

(MALEKAR NAGARAJ)  
COURT MASTER (NSH)

(signed reportable order is placed on the file)